

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR:

Date of Order: 31.10.2000

OA 297/98

M.L. Bhan Son of Late Shri D.N. Bhan, Retired Senior Field Officer, Cabinet Secretariate, New Delhi, presently resident of 11/1467, Malviya Nagar, Jaipur.

.... Applicant.

Versus

1. The Union of India through Cabinet Secretary, to the Government of India, Cabinet Secretariate, New Delhi.
2. Secretary (Research and Analysis Wing, Cabinet Secretariate, Room No. 7, Bikaner House (Annexe), Shahjahan Road, New Delhi.
3. Director of Accounts, Cabinet Secretariate (Special Wing), East Block-IX, Level-V, R.K. Puram, New Delhi.

.... Respondents

Mr. R.D. Tripathi, Counsel for the applicant.
Mr. Sanjay Pareek, Counsel for the respondents.

CO-RAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

ORDER

(PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL))

In this Original Application filed under Section 19 of the Administrative Tribunals Act, the only relief pressed by the learned counsel for the applicant before this Tribunal is to direct the respondents to settle the case of the applicant regarding GPF credits from June, 1983 to December, 1986 and October, 1990 to September, 1991 and to pay the balance, ~~due amount~~ if any, with interest @ 24% on the ~~due~~ payment.

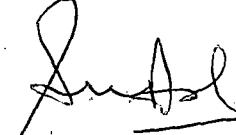
2. The learned counsel for the applicant did not press the relief regarding deputation and Special pay from 20th May, 1983 till the date of absorption in Cabinet Secretariate.
3. Heard the learned counsel for the parties and also perused the whole record.
4. Admittedly applicant retired on 31.8.1992.
5. The main contention of the learned counsel for the applicant before this Tribunal has been that the applicant was not paid the GPF amount deducted from his salary from June, 1983 to December, 1986 and October, 1990 to September, 1991. Therefore, applicant is entitled to this amount of GPF alongwith interest. In the reply respondents have stated that all GPF balance available in the Account number maintained by this Office has been paid to the applicant except some missing credits for June, 1983 to December, 1986 and October, 1990 to September, 1991. It is further stated that there is one debit of Rs. 20,000/- for October, 1986 which has been passed on A.G. (A&E) Jammu but it seems that no balance of GPF is due to be paid to Shri Bhan and instead some recovery is involved in this case and the position is conveyed to Shri Bhan. It is also stated that final position, however, could be known after we hear from A.G. (A&E) Jammu as such the case is already is settled.
6. In the reply, it is admitted by the respondents that for missing credits for the period from June, 1983 to December 1986 and October, 1990 to September, 1991, the claim of the applicant has not been settled by the respondents. It is expected ~~xx~~ from the respondent's Department to settle the claim of the applicant as early as possible after making reasonable efforts for verifying the missing credits but it
- [Handwritten signature]*

appears that Department has not taken the steps so required for verifying the missing credits and that is why the claim of the applicant could not be settled so far.

7. I am, therefore, of the opinion that Department must make sincere efforts to verify the missing credits and after verification whatever is due to the applicant that must be paid with interest within reasonable time.

8. In view of the above, this Original Application is disposed of with a direction to respondents to settle the claim of the applicant regarding his GPF for the period from June, 1983 to December, 1986 and October, 1990 to September, 1991 within six months from the date of receipt of copy of the order. If on verification of missing credits, some amount becomes payable to the applicant, applicant is entitled to the same with interest @ 12% per annum from the date of deposit to the date of payment.

9. No order as to costs.


(S.K. Agarwal)
Member (J)